

**Taxes levied on petroleum products**

†425. SHRIMATI KANAK LATA SINGH:  
SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that various taxes levied by Central and State Governments for petrol are higher than their actual cost;

(b) the basic price of petroleum products and the amount spent for making them usable and the State-wise price of petrol after levying different State and Central Taxes on it;

(c) the amount of Dealer Commission per litre on petrol and diesel respectively; and

(d) whether Government is considering upon any draft for reducing taxes on petrol and diesel?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) The details of price of Petrol including taxes levied by the Central and the State Government effective 16.11.2015 at Delhi, as per IOCL, is given below:

*Effective 16th Nov. 2015*

Sl.No.	Elements	Unit	Value
1.	Price Charged to Dealers by OMCs	₹/Ltr	27.53
2.	Specific Excise Duty	₹/Ltr	19.06
3.	VAT	₹/Ltr	12.21
4.	Dealer Commission	₹/Ltr	2.26
5.	Retail Selling Price at Delhi-Rounded off	₹/Ltr	61.06

The type and rate of State taxes varies from State to State/Union Territory. The RSP of Petrol at major cities of the country effective 16th November, 2015 is given in Statement (*See* below).

(c) The current amount of Dealer Commission per litre on Petrol and Diesel at Delhi is given below:

† Original notice of the question was received in Hindi.

	Petrol (₹/litre)	Diesel (₹/litre)
Dealer Commission	2.26	1.43

(d) As per the information furnished by the Ministry of Finance, Department of Revenue, no such proposal is under consideration at present.

*Statement*

*RSP of Petrol at major cities of the country effective 16th November, 2015*

Agartala	57.55
Aizwal	57.96
Ambala	62.21
Bengaluru	64.52
Bhopal	65.71
Bhubaneswar	60.25
Chandigarh	60.09
Dehradun	67.14
Gangtok	64.31
Gandhinagar	61.87
Guwahati	61.08
Hyderabad	66.07
Imphal	57.76
Itanagar	58.21
Jaipur	64.13
Jammu	64.38
Jalandhar	67.04
Kohima	60.44
Lucknow	68.96
Panjim	56.00
Patna	65.63
Puducherry	58.18
Port Blair	52.62
Raipur	60.50
Ranchi	64.73

Shillong	59.23
Shimla	63.08
Srinagar	66.95
Thiruvananthapuram	65.86

#### Investment by PSUs under NELP

426. SHRI A.U. SINGH DEO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the majority of investment received under NELP has been by PSUs or private companies;

(b) whether any steps have been taken by Government to attract greater investments from PSUs if so, the details thereof and if not, the reasons therefor;

(c) reasons for decrease in participation in round VIII and IX of the NELP, the number of foreign companies that have participated in the last 3 rounds, and the reasons for the drop in participation in the last round; and

(d) corrective action taken by Government to boost participation in round X, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) Private companies which include both Indian and foreign private companies have invested more than public sector undertakings under the New Exploration Licensing Policy (NELP) regime (Private : 58.9%, PSUs : 41.1%).

(b) Government has provided level playing field giving equal opportunity for investment in E&P sector to both Private and Public sector companies under the NELP introduced in 1999. Under NELP, acreages for hydrocarbon exploration are offered to public sector undertakings and Private/Joint Venture companies through international competitive bidding process in a very transparent way.

(c) Details of participation in last three rounds under NELP are as under:

Parameter	NELP VII	NELP VIII	NELP IX
Year of launch	2007	2009	2010
No. of Blocks Offered	57	70	34
No. of Blocks Bid for by Bidders	45	36	33